

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(C) No. 842 of 2019**

Sidam Chandra Sen & Ors. ... .. Petitioners  
Versus  
The State of Jharkhand & Ors. ... .. Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners : Mr. Rahul Kumar Gupta, Advocate  
Mr. Kushal Kumar, Advocate  
For the Respondent-State : AC to AG  
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07/24.06.2020 The present writ petition is taken up today through Video conferencing.

Reference may be made to order dated 13.11.2019, which reads as under:

“Learned counsel for the petitioners after pressing the order impugned passed in RMA Case No. 91 of 2018-19 has sought for adjournment to place the order passed in Title Suit No. 58 of 1960, Title Suit No. 70 of 1960, R.E. Case No. 345 of 1978-79 and R.E. Case No. 220 of 1978-79 which has been referred in the impugned order has been decided against the petitioners.

As prayed for, list this case after two weeks.”

After some argument, Mr. Rahul Kumar Gupta, the learned counsel for the petitioners, submits that due to the present lockdown situation, the petitioners have not been able to procure the orders passed in the aforesaid cases. He accordingly prays for some more time for the said purpose.

In view of the said prayer, put up this case under appropriate heading after four weeks.

**(Rajesh Shankar, J.)**

Manish